

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No.ST/70392/2016-CU[DB]

(Arising out of Order-in-Original No. 11/COMM/ST/GZB/2015-16 dated 28/01/2016 passed by Commissioner of Central Excise & Customs, Ghaziabad)

Anil Kumar & Company,

Appellant

Vs.

Commissioner of Central Excise & S.T., Ghaziabad

Respondent

Appearance:

Absent on call,

Shri Mohammad Altaf, Assistant Commissioner (AR),

for Appellant

for Respondent

CORAM:

Hon'ble Smt. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 18/02/2019

Date of Decision : 18/02/2019

FINAL ORDER NO-**70317 / 2019**

Per: Archana Wadhwa

On matter being called, neither anybody appeared nor is there any adjournment request. We note that the matter has been repeatedly coming up on the Board and on the last date of hearing, the same was adjourned in the presence of the appellant in the interest of justice.

2. In view of the forgoing, the same is dismissed for non-prosecution with liberty to the appellant to apply for

restoration, on sufficient cause being shown for non-appearance.

(Dictated in Court)

(Anil G. Shakkarwar)
Member (Technical)

(Archana Wadhwa)
Member (Judicial)

akp